Supplementary Cause List-1 Sr. No. 2

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Video Conference)

EMG-CM No. 81/2020 in WP(C) No. 922/2020

Anil Kohli

.....Applicant(s)/Petitioner (s)

Through: - Mr. M. K. Bhardwaj, Sr. Advocate with Mr. Gagan Kohli, Advocate (on Video Call from residence in Jammu)

V/s

Union Territory of J&K and others

.....Non-Applicant(s)/ Respondent(s)

Through:- Mr. K. D. S. Kotwal, Dy. AG (on Video Call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

ORDER 04.06.2020

EMG-CM No. 81/2020

At this stage Mr. Gagan Kohli, appearing on behalf of the applicant submits that he does not want to press the instant application. As such, the application is **dismissed** as not pressed.

WP(C) No. 922/2020

List the instant writ petition along with EMG-WP(C) No. 49/2020 on 06.07.2020.

(RAJNESH OSWAL) JUDGE

Jammu 04.06.2020 (Muneesh)